

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

10
 Free copy of
 the order dt. 15-3-02
 given to the
 both counsel.

Stamps
 18/3/02
 P.M.
 S.O.

ORDER DATED 15-03-2002.

Applicant has filed this
 Original Application with the following
 prayers:

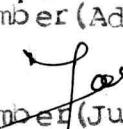
- i) The Hon'ble Tribunal may be pleased to admit this Original Application;
- ii) The Hon'ble Tribunal may be pleased to direct the respondents not to publish the result of departmental proceeding in respect of the applicant till disposal of CBI Case RC-15/98 i.e., T.R.-6/2000 pending in the court of Spl. Judge(CBI), Bhubaneswar;
- iii) The Hon'ble Tribunal may be pleased to direct the respondents to reinstate the applicant into service as the inquiry of departmental proceeding as well as investigation of CBI case is completed;
- iv) Any other relief(s) as the Hon'ble Tribunal deems fit and proper*.

Heard learned counsel for the Applicant and Mr.S.S.Mohanty, Learned counsel appearing for the Respondents. Learned counsel for both sides have submitted copies of the order No. OR/VIG/01/95/Vol.III/634, dated 5.3.2002 wherein a penalty of compulsory retirement has been imposed on the applicant. This has been taken on record.

In view of this, the reliefs claimed by the Applicant in this Original Application do not survive and this Original Application has become infructuous.

The OA is therefore, accordingly dismissed as infructuous.


 Member (Admn.)


 Member (Judl.)